

(b) Does not arise.

Sale of Banned Drugs

4291. DR. G.L. KANAUIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether many multinational drug manufacturing companies in India are selling such drugs in the market which are banned in U.S.A. and in some other European countries;

(b) if so, the details thereof; and

(c) the reasons for not banning these drugs in India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) to (c). As per information available, the drugs, namely, 'Phenformin' (an anti-diabetic drug) and 'Analgin' (an analgesic-antipyretic) reported to be prohibited for sale in the United States continue to be marketed in many European countries as well as developing countries including India. The popular brands of these drugs are marketed by M/s. U.S. Vitamin and M/s. Cadilla; M/s. Hoechst and M/s. Indian Drugs and Pharmaceuticals Ltd. respectively.

The Government have permitted continued marketing of the above drugs in consultation with medical experts and expert bodies like ICMR on the ground of overall favourable benefit-risk ratio.

Recognition to Post Graduate diploma in Hindi Journalism

4291-A SHRI RAJENDRA AGNIHOTRI:

SHRI HARIKAWAL PRASAD:
SHRI PAWAN KUMAR
BANSAL:

SHRI PHOOL CHAND
VERMA:

SHRI B.L. SHARMA 'PREM':

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have not recognised the Post-graduate Diploma in Hindi Journalism introduced in the year 1987-88 by the Indian Mass Communication Institute, Delhi;

(b) if so, the reasons therefor; and

(c) whether the Government propose to take a decision in this regard at the earliest?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). The matter is under active consideration of the Government of India.

MR. SPEAKER: Mr. Nagina Mishra.

(Interruptions)

MR. SPEAKER: I will hear you one after another.

SHRI MANORAJAN BHAKTA (Andaman & Nicobar): Sir, the Academy of Motion Pictures of New York has announced a special Oscar Award for Shri Satyajit Ray. I think no section in this House would oppose the idea of praising Mr. Satyajit Ray. From your side, you can kindly say a few words of praise as he has brought honour to this country. I request the House, through you, to congratulate him.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, the announcement of the Academy of Motion Pictures of New York that a special Oscar Award has been awarded to Mr. Satyajit Ray is a matter of pride and honour for all of us. So far, only six film

personalities have been awarded this special Oscar Award and among them are Akira Kurosawa, the noted Japanese director and Sophia Loren, the noted, film actress. This honour which is being given to a person like Mr. Satyajit Ray is an honour for all of us and we want you to extend our felicitations in this House to the film maker so that our views are communicated.

MR. SPEAKER: Well, we are indeed very happy that a special Oscar Award has been given to Mr. Satyajit Ray and the entire House will join me in conveying our congratulations or felicitations to him.

*(Interruptions)**

[Translation]

MR. SPEAKER: It is not going on record. I will call the Members, one after another.

SHRI RAM NAGINA MISHRA (Padrauna) Mr. Speaker, Sir, through you I would like to submit to the Government that crores of people in Uttar Pradesh depend on sugarcane production for their livelihood. Keeping in mind the interests of sugarcane growers, the State Government announced a procurement price of Rs. 45/- per quintal. The Government owned sugar mills and those under the sugar corporation have agreed to the hike and are paying the farmers accordingly. However, the sugar mills in the private sector have refused to pay the same price and are thus underpaying the farmers. It is also said that they have got a stay order from the Court. If the demands of the farmers are not met, the present situation will take a serious turn and the farmers will be forced to launch a massive agitation against it. If the farmers do not get the price announced by the Uttar Pradesh Government, they stand to lose crores of rupees. Under

the circumstances, I request the Government to intervene in the matter and see to it that the farmers get the remunerative price of Rs. 45/- per quintal that has been fixed by the State Government.

[English]

SHRI INDRAJIT GUPTA (Midnapore): Sir, with your kind permission, I just want to draw the attention of the House to a very serious matter. I am glad that the Home Minister is here.

Yesterday, in Chandigarh I was leading a deputation of some selected persons, about 150 altogether, to the Governor to present a memorandum to him. We were stopped by the police at a distance of about 2 Km from the gate of Raj Bhavan. They refused to allow us to proceed further. There was a barrier erected across the road. We made it clear that we had no other intention but to hand over a paper to the Governor regarding which he has already been given previous notice. In spite of that they refused to allow us to proceed and the demonstrators were I think reasonably annoyed about it. So, they tried to push their way past the barrier. I myself was present on the spot. Luckily, because I have an injured leg, as you know, I managed to avoid falling down on the ground somehow. Otherwise, I might have been a victim of that *lathi charge* which ensued subsequently.

A number of people including women injured. This includes Mrs. Vimla Dang, wife of Shri Satpal Dang who was given the Padmashri by this Government. They were beaten up on the road. Similarly, other women and men were injured.

As far as I am concerned, I think I am moving it as a breach of privilege because, I as an M.P. am surely entitled to go to Raj